

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). The Government have decided to set up high-level Judicial Commission for the appointment of Judges in the High Courts and the Supreme Court, and for the transfer of Judges from one High Court to another. Its composition is given in the Constitution Sixty-Seventh Amendment Bill, which was introduced in the Lok Sabha on 18.5.1990.

No other Commission is proposed to be set up at present.

Interest charged by Indian Overseas Bank, Calcutta

10434. SHRI V. SREENIVASA PRASAD: Will the minister of FINANCE be pleased to state:

(a) whether the Indian Overseas Bank, Calcutta has initiated discussions with some Public Sector Undertakings in connection with interest charged on some account-holders of the Bank;

(b) if so, whether any progress has been made in this regard; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). Indian Overseas Bank has not initiated discussions with any Public Sector Undertaking regarding interest concession in any of the accounts.

Workers of Re-rolling Industry

10435. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have received representations from the All India Steel Re-

rollers Association regarding the problems/difficulties faced by the workers of the Re-rolling industry in the country;

(b) if so, the details thereof;

(c) the action taken or proposed to be taken to mitigate the hardships of these workers;

(d) if not, the reasons therefor;

(e) whether Government propose to get examined the difficulties of the workers by a panel of experts; and

(f) if so, when?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Attention has been drawn by the Association towards closure of some re-rolling mills due to inadequate supplies of raw materials by the main producers.

(b) to (d). Availability of semis/billets from main producers is less than 20% of total domestic availability i.e. including from the secondary sector. Increased production in the secondary sector is further being encouraged. In addition, imports of semis/billets are allowed through MMTC as also against Replenishment/Additional Licences.

(e) and (f). No, Sir/Does not arise.

[*Translation*]

Import of Prime coking Coal

10436. SHRI BRJ BHUSHAN TIWARI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the total quantity of prime coking coal being imported annually;

(b) the annual production of prime coking coal in the country; and

(c) the reasons for importing it?

THE MINISTER OF STEEL AND MINES

AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (c). Approximate quantities of coking coal imported by the Integrated Steel Plants during the last two years and those planned for the current year are given below:

(in million tonnes)

1988-89	1989-90	1990-91
1	2	3
4.44	5.35	5.6

In order to bridge the quantitative and qualitative gaps between the requirement and indigenously available prime quality low ash metallurgical coking coal, the Integrated Steel Plants resort to imports. The imported coal is blended with the indigenous coal which has higher ash content percentage in order to attain satisfactory technological parameters including desired ash levels.

(b) The production of prime coking coal in the country during 1988-89 was 12.51 million tonnes and was estimated to have been 11.34 million tonnes during 1989-90.

[English]

Meeting of India-Pakistan Business Council for Women Entrepreneurs

10437. SHRI R.N. RAKESH:
SHRI MANIKRAO HODLYA
GAVIT:

Will the Minister of COMMERCE be pleased to state:

(a) whether a meeting of the India-Pakistan Business Council for Women Entrepreneurs was held in New Delhi on 30 April, 1990;

(b) if so, the details thereof;

(c) the names of the Members who participated in the meeting; and

(d) the salient features of the discussion held in the meeting and the suggestions given to Government by the Council?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) to (d). The second meeting of the Joint Business Women's Council of India and Pakistan was held in New Delhi on 28th April, 1990. The participants underlined the need for cooperation between the two countries in imparting training in Administrative and Business Management, for taking up study tours in India and Pakistan to identify the areas of mutual cooperation and to improve volume of trade between India and Pakistan to the mutual advantage of the two countries. No suggestions were given by the Council to the Government.

The following members participated:—

WOMEN'S WING OF NATIONAL ALLIANCE OF YOUNG ENTREPRENEURS

(1) Smt. Neena Malhotra, Chairperson